

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311
IA-2500/2024
IN
IB-381(ND)/2021

IN THE MATTER OF:

M/s. Piramal Enterprises Pvt Ltd. Petitioner/Applicant
Vs.
Mrs. Monica Jajoo Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 04.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC : Mr. Angad Varma, Mr. Prashant Kumar, Ms. Nikita
Menon, Mr. Kevin Chadha, Adv.
For the RP : Mr. Rishi Singhal, Adv.
For the Respondent : Ms. Nivedita Grover, Ms. Shivani Sharma, Adv.

ORDER

IA-2500/2024

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the Resolution Professional.

Pleadings are complete.

Ld. Proxy Counsel appearing for the Respondent seeks an adjournment on the ground that main counsel is not available today.

List the matter for arguments **on 05.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay